

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART – I

MONDAY, 8<sup>th</sup> APRIL, 2013.

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 03:15 p.m.

### 1 **Adjournment Motion:**

An adjournment motion was submitted by Shri Ardent M. Basaiawmoit, under Rule 56 of the Rules of Procedure and Conduct of Business. The text of the motion reads as follows: "The need to discuss on the fresh encroachment into our territories by the Assam Government and the alleged cases of its highhandedness and atrocities against our people living in the border areas".

The adjournment motion was not admitted.

### 2 **Questions:**

Questions No. 43-53 were taken and disposed off.

### 3 **Call Attention Notice:**

Call attention notice was moved by Shri C. R. Marak, MLA under Rule 54 of the Rules of Procedure and Conduct of Business on the news item published in The Shillong Times', dated 09.03.2013, under the caption" ANVC-B cadre, GNLA worker arrested". Smti. R. Warjri, Minister (Home) replied. Dr. Mukul Sangma, Chief Minister also replied.

### 4 **Debate on Governor's Address:**

Shri Metbah Lyngdoh, Shri Embhah Syiemlieh and Shri Hopeful Bamon participated.

(At 12 noon, the House was adjourned till 12:45 p.m.)

### 5 **Dr. Mukul Sangma, Chief Minister** replied to the Debate of Governor's Address.

(After clarifications, Dr. Donkumar Roy withdrew the amendment to the Motion of Thanks).

The Motion of Thanks to the Governor's Address was then adopted by the House.

**6. Shri Prestone Tynsong**, Minister in-charge, Parliamentary Affairs moved for election to the:

- (a) **Committee on Public Accounts** under Rule 242 (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly.
- (b) **Committee on Public Undertakings** under Rule 242 B (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly.
- (c) **Committee on Estimates** under Rule 244 (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly.

**7. Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m on Tuesday, the 9<sup>th</sup> April, 2013

**Dated Shillong,  
the 8<sup>th</sup> April, 2013**

**Comm. & Secretary,  
Meghalaya Legislative Assembly.**